# LA-83013/08/2024-CSC

# Government of India Ministry of Law and Justice Department of Legal Affairs 4th Floor, A-Wing, Shastri Bhawan, New Delhi-110001 (Cyber Security Cell)

Dated: 02.05.2025

To,

DePWD Empanelled Web Accessibility Auditor's (As per List - Through email)

Subject: Invitation for Submission of offer/Quotation for Website Accessibility Audit of Department's website (https://legalaffairs.gov.in & https://lawmin.gov.in)

Dear Sir/Madam,

The Department of Legal Affairs, Ministry of Law and Justice invites offer/quotations from DePWD empanelled web accessibility auditors for conducting an accessibility audit of the Website of Department of Legal Affairs i.e. https://legalaffairs.gov.in & https://lawmin.gov.in.

- The objective of this audit is to evaluate the compliance of the website with accessibility 2. standards and guidelines as notified under Rule 15 of the Rights of Persons with Disabilities (RPWD) Rules, specifically IS 17802 - Accessibility for ICT Products and Services, and WCAG 2.2 Level
- You are requested to go through the enclosed offer and submit your proposal. 3.

We look forward to your prompt response.

Yours sincerely,

(B. Paukhanthang) Under Secretary to the Govt. of India

email id: deuhgige@nic.in

Phone No: 011-23386260

# Invitation for Submission of Offer/Quotation for Website Accessibility Audit of Department's website (https://legalaffairs.gov.in & https://lawmin.gov.in)

#### Background: 1.

- a) An accessibility audit is a thorough, professional evaluation of how well a website, mobile application or any other digital system meet the needs of people with disabilities, conform with the Web Content Accessibility Guidelines (WCAG), and comply with legal standards such as Rule 15, sub-rule (1), clause (c), item (i) and (iii) as amended vide MSJE Notification No. G.S.R.359(E) dated 10 May, 2023 and comply with the Indian standards IS-17802 (Part 1), 2021 and IS-17802 (Part 2), 2022, published by the Bureau of Indian Standards vide notification numbers HQ-PUB0131112020-PUB- BIS(278), dated the 24th December, 2021 and HQ-PUB0131112020-PUB-BIS(358), dated the 4th May, 2022, respectively as amended from time to time.
- b) For compliance with the above, establishments shall get their websites/apps audited for digital accessibility compliance by an accessibility expert who holds certification from International Association of Accessibility Professionals (IAAP), and the government establishments are required to submit STQC certification to the Court of the Chief Commissioner for Persons with Disabilities (DIVYANGJAN).
- Scope of Work: The auditor will assess various accessibility aspects as per WCAG accessibility standards and guidelines as notified under Rule 15 of the Rights of Persons with Disabilities (RPWD) Rules, specifically IS 17802 - Accessibility for ICT Products and Services, and WCAG 2.2 Level AA, including but not limited to:
  - a) Design and ease of navigation using keyboard, screen readers, and other assistive technologies
  - b) Usage of visual indicators
  - c) Contrast, colour and font compliance
  - d) Availability of text alternatives for images for screen readers
  - e) Compatibility with assistive technologies
  - Accessibility of interactive elements (forms, buttons, etc.)
  - Error identification and clear instructions for users.

#### **Test Environments:** 3.

- a) Operating System: Windows 11
- b) Browser: Chrome/Firefox/Edge
- Assistive Technology: NVDA (screen reader)

#### Timeline: 4.

		Particulars	Timelines	
SN	Stage		To be submitted within four (4)	
1	First Stage	Testing and Detailed Audit Report	weeks from the date of issuance of	
	Į.		the Work Order	
2	Remediation	Department to complete the remediation	Sixty (60) days (extendable by another 30 days)	
	Period	Temediation Final Compliance	To be submitted by Auditor within	
S. S		Retesting cum Final Compliance Report	two (2) weeks after the remediation	

Blacklisting: Auditors failing to meet the stipulated timelines or refused to undertake the work, run the risk of being blacklisted by the department and further action may be taken by DePWD as the terms and conditions of the empanelment.

- 6. Eligibility: Web Accessibility Auditors empanelled with Department of Empowerment of Persons with Disabilities, Ministry of Social Justice & Empowerment, Govt, of India are allowed to participate in this proposal.
- 7. Payment Term: Payment will be released on completion of the Accessibility Audit of the website.
- 8. Last date and Time of submission: 16.05.2025 by 05:00 P.M.

# 9. Offer/Quotation Submission:

- a) Auditors are requested to submit offer/quotations for the defined scope of work and deliverables. The consolidated cost should be provided for the following two stages of testing:
  - First detailed testing leading to the audit report; and
  - Retesting cum Final Compliance after the site is remediated by the Department's development team.
- b) The role of the auditor is limited to the audit, and all remediation work will be undertaken by the Ministry/Department.

## 10. Mode of Submission:

Only DePWD empanelled Web Accessibility Auditors are required to submit offer/quotation in the format given as Annexure-I along with the Agencies profile (As per format given in Annexure-II) to the following address through physical mode (agencies may intimate the under-mentioned after sending the document through post) but the same shall reach before last date and time of submission:

B. Paukhanthang, Under Secretary
Department of Legal Affairs
Room no. 436-A, A-wing, Shastri Bhawan
New Delhi - 110001
email id: deuhgige@nic.in, Phone No: 011-23386260

# (The Financial Bid shall be submitted in different sealed envelope)

Note: This office will not be responsible for any transit delays.

#### 11. Penalties:

The Agency has to complete the audit as per timelines defined in this officer. In case of failure to do so, a penalty @ Rs. 500/- per day will be applicable up to two week and thereafter, Rs. 1,000/- per day with a maximum ceiling @ 10% of the total cost.

### 12. Selection Criteria:

The selection of the auditor will be based on the overall financial cost. The offer with the overall minimum cost will be treated as most suitable.

## 13. Clarifications:

For any clarifications, please contact to B. Paukhanthang at email id: deuhgige@nic.in, Phone No: 011-23386260.

14. Period of offer validity: 60 Days from date of submission.

# (On Letterhead of the Agency)

To,

B. Paukhanthang, Under Secretary Department of Legal Affairs Room no. 436-A, A-wing, Shastri Bhawan New Delhi - 110001

Subject: Submission of offer/Quotation for Website Accessibility Audit of Department's website (https://legalaffairs.gov.in & https://lawmin.gov.in)

I/We, the authorized signatory of . . . . . , participating in the **DLA's offer LA83013/08/2024-CSC** dated <u>02.05.2025</u> for Accessibility Audit, do hereby declare that:

- (i) I/we have gone through the 'offer' and have understood the requirement of DLA in terms of Accessibility Audit of Departments Website.
- (ii) I/we undertake that in the event I/we withdraw/modify our offer during the period of validity.

OR

I/we fail to start the work within the given timeline OR I/we fail to complete the task within the given timeline.

OR

I/we commit any breach of Conditions of the offer, which attracts penal action, I/we will be suspended from being eligible for bidding/award of all future contract(s) of Department of Legal Affairs for a period of two years from the date of committing such breach.

(iii) I/We have not been debarred/black-listed by any Central/ State Government Agency.

2. I/we submit the following financial offer for Conducting Accessibility Audit of DLA's website (https://legalaffairs.gov.in & https://lawmin.gov.in) and submission of final compliance report:

Particulars	Quoted price in Rs.
Conducting Accessibility Audit of DLA's website (https://legalaffairs.gov.in & https://lawmin.gov.in) and submission of final compliance report	In words: Rs

3. Particulars of our Agency/firm are enclosed herewith.

Signature of Authorized Signatory

Name of Authorized Signatory: - Seal of the Organization: -

Date: -

# Agency's Particulars

Sl. No.	Particulars	Details
1	Name of the Agency	
2	DePWD empanelment status?	Empanelled/ non-empanelled
3	IAAP empanelment status?	Empanelled/ non-empanelled
4	Full Address of the Agency	- Apartment
5	Name of the Authorized Signatory	
6	Name & address of the person/officer to whom all references shall be made regarding this offer	
7	Telephone Number	
8	Email Id	
9	Mobile Number	
10	PAN Number	
11	GST Registration Number	
	Bank Account Details	
	Account Holder Name	
	Bank Account No.	
	ISFC Code	
	Name of Bank	
1	Branch	

Signature of Authorized Signatory: -

Name of Authorized Signatory: - Seal of the Organization: -

Date: -

Place: -

# File No. I-14002/7/2022-AIC Government of India Ministry of Social Justice and Empowerment Department of Empowerment of Persons with Disabilities (Divyangjan) \*\*\*\*\*\*

5<sup>th</sup> Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi- 110003 Date: 04.02.2025

# OFFICE MEMORANDUM

Subject: List of Empanelled Web Accessibility Auditors with Department of Empowerment of Persons with Disabilities, Ministry of Social Justice & Empowerment, Govt. of India.

The following applicants have been empaneled as Web Accessibility Auditors by the Department for a period of **05** years w.e.f from **04.02.2025**.

		Email	
	Name of the Organization		Address
1	DBA Digital A11Y	Raghava111@gmail.com	Plot No. 108, 3rd Cross Ro Saipuri Colony, Hastinapu Colony, Sainikpuri, Secunderabad-500094 Telangana, India.
2	Saralx Accessibility Private Limited	akashdeep@saralx.app	No. 63, Shri Nath Safayar Home, Deoli Arab road, Kota, Rajasthan- 324003.
3	CABE Foundation	subhashvashishth@gmail.com subhash.cabe@gmail.com	B-14B, Vatika Apartments Mayapuri, New Delhi- 110064, India
4	Barrier Break	shilpi@barrierbreak.com	101, Highway Commercial Complex, IB Patel Road, Goregaon East, Mumbai- 400063.
5	Dhananjay Sanjogta	amarjain@amarjain.com	F2406,Ace Aspire, Greater Noida west. 201306,

	Foundation	10-0-5	U.P.
6	Sugamay Digital Solutions Private Limited	dhananjay.bhole@gmail.com	SR No. 86/2 Treasure Park B2/502, kashid Nagar Pimple Gurav, Pune, Maharashtra, India, 411061.
7	V-Shesh Learning Services Pvt. Ltd.	rashi@v-shesh.com	2nd Floor Surya, 8/16, Seethammal Extension, 2nd Cross st. Alwarpet, Chennai-600018. tamil Nadu, india.
8	Enable India Solutions Pvt. Ltd.	services@incluza.org	473/B, Adugodi Main Road, 8th Block, Koramangala, Bengaluru, Karnataka - 560095
9	Deque Software Pvt. Ltd.	abin.choudhury@deque.com	Plot no. 119, Ivy Terrace, Kavuri Hills, Madhapur, Hyderabad, 500090, Telangana
10	Shri Amar Jain	amarjain@amarjain.com	F-2406, ACE Aspire Greater Noida West - 201306 Uttar Pradesh

- 2 . It may be noted that the aforementioned empaneled auditors may be chosen by the concerned Departments/Organisations/end-users for their work/tasks as per their own discretion and responsibility. All the specific terms and conditions regarding hiring of the empaneled auditors, assignment of work/tasks, etc, are to be worked out between the service seekers and service providers as per the extant law in force and other mandatory provisions.
- 3. The empanelment is subject to the following terms and conditions:-

## I Scope of Work:

The empaneled access auditors in the web accessibility with the Department of Empowerment of Persons with Disabilities (DEPwD) shall have the responsibility to assess and evaluate the accessibility of web applications for persons with disabilities. The scope of work for empaneled access auditors includes:

i. Accessibility audits of websites, including but not limited to their

designing, ease of navigation, usage of visual indicators, contrast and color, availability of text alternatives for image for screen readers etc. to ensure compliance with accessibility standards and guidelines notified under Rule 15 of the RPwD Rules.

- ii. Documenting and reporting on the status of accessibility features on various web applications.
- iii. Providing detailed reports highlighting areas of non-compliance and suggesting corrective measures
- iv. Jointly with DEPwD conduct training sessions or workshops for stakeholders involved in design, construction and maintenance of web applications to raise awareness about accessibility requirements.
- v. Monitoring and evaluating the implementation of recommended measures to ensure that they are effectively incorporated and continue to meet web accessibility standards.
- vi. Staying updated on changes in web accessibility standards and regulations through continuous professional development.

It is important for empaneled access auditors to work closely with the DEPwD and other relevant stakeholders to contribute to the creation of more inclusive and accessible environment for PwDs. The scope of work may vary based on the specific needs and priorities outlined by the Department and the applicable legal framework.

## II Discretion of DEPwD

DEPwD, in its sole discretion and without incurring any obligation or liability, reserves the right at any time to cancel the empanelment of the organization/individuals as web accessibility auditors if the work and information submitted found unsatisfactory.

3. This issues with the approval of competent authority.

Digitally signed by Pradeep A

Date: 06-02-2025

(Pradeep A.)
Director

# To: All empanelled Web Accessibility Auditors

# Copy to, for information and necessary action:

- 1. The Secretaries of all Ministries/Departments
- 2. The Chief Secretaries of all States/UT Governments
- 3. Sr. PPS to the Secretary, DEPwD
- 4. Sr. PPS to JS(MKN), DEPwD
- 5. Sr PPS to JS (RS), DEPwD
- 6. Sr. PPS to DDG, DEPwD

- 7. NIC for uploading on DEPwD website
- 8. Media Cell for uploading on social platform.